

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 175 of 2017

In the matter of:

Axis Nirman and Industries Ltd. & Anr.

....Appellants

Vs.

M/s. Hotel Birsa Pvt. Ltd. & Ors.

....Respondents

Present:

Appellants: Mr. Jishnu Chaudhary, Mr. C.S. Chauhan and Mr. Rajesh Sharma, Advocates.

Respondents: Mr. Abhijeet Sinha, Mr. Arijit Mazumdar and Mr. Aditiya Shukla, Advocates for R-2.

Mr. Snehasish Mukherjee, Advocate for R-1, R-3 and R-4.

Mr. Shakil Admed, for Intervener.

ORDER
(Virtual Mode)

14.09.2020: Heard the Learned Counsel for the Appellants in 'Full'. For hearing the Arguments of the Respondent side, the matter is adjourned to 24th September, 2020. Further, the Learned Counsel for the 2nd Respondent, Mr. Abhijeet Sinha is permitted to file an Additional Document, i.e. IA filed for setting aside the Exparte Decree and also the 'Compilation of Judgments', which he rely upon, well before the next date of hearing, of course, after serving necessary copies to the other Learned Counsel appearing for the respective Parties.

The Registry is directed to list the matter on **24th September, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Mr. Balvinder Singh]
Member (Technical)

[Ms. Shreesha Merla]
Member (Technical)

ha/nn